

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**CP NO. 01 OF 2019 &
IA NO. 1324 OF 2019 & IA NO. 1603 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**DB Power Limited ... Appellant(s)
Versus
TANGEDCO & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Deepak Khurana

Counsel for the Respondent(s) : Mr. Basava Prabhu S. Patil, Sr. Adv
Mr. Geet Ahuja
Mr. S. Vallinayagam

ORDER

IA No. 1324 of 2019

(For exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

IA NO. 1603 of 2019

(Appl. for condonation of delay in rejoinder)

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 02 days in filing the rejoinder is condoned. IA is allowed and disposed of accordingly.

C.P. No. 1 of 2019

List the matter on **23.10.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk